

**DIVISION BENCH**

**ITEM NO.117**

**NATIONAL COMPANY LAW TRIBUNAL**

**ALLAHABAD BENCH**

**PRAYAGRAJ**

**IA No.104/2024 IN CP (IB) No.132/ALD/2017**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 3<sup>rd</sup> July, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>ASSET RECONSTRUCTION COMPANY (INDIA) LIMITED V/S SHAMKEN COTSYN LIMITED.</b>
<b>UNDER SECTION</b>	<b>7 IBC (IN LIQUIDATION)</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. Brijesh Kumar Tamber with : *For the Applicant in IA No.104/2024*  
Sh. Prateek Kushwaha, Adv.

Ms. Swechcha Mishra Proxy for : *For the Liquidator*  
Sh. Amar Vivek, Adv.

**ORDER**

**IA No.104/2024**

- 1. Ld. Proxy Counsel, Ms. Swechcha Mishra representing the Liquidator states that the copy of the Application has not been received.**
- 2. Let the same be supplied by the Applicant during the course of the day on the e-mail ID to be shared on the chat box.**
- 3. The matter is adjourned for further hearing on 6<sup>th</sup> August, 2024.**

**-Sd-  
(Ashish Verma)  
Member (Technical)**

**-Sd-  
(Praveen Gupta)  
Member (Judicial)**

**3<sup>rd</sup> July, 2024**

*Avaneesh Kumar Singh  
(Stenographer)*